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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>26-5-2011 OA. 209/2011 Mr. M.S. Gupta, counsel for applicant. Heard ld. counsel for applicant. The OA is disposed of by a separate order.</p> <p>Amil Kumar (Amil Kumar) Member (A)</p> <p>Mr. S. Rathore (Justice R.S. Rathore) Member (J)</p> <p>Mr.</p>

Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA No.209/2011

This the 26th day of May, 2011

Hon'ble Shri Justice K.S. Rathore, Member (Judicial)
Hon'ble Shri Anil Kumar, Member (Administrative)

Radha Mohan Jayaswal
S/o Shri Rm Niwas ji
Aged about 60 years
R/o Old Ghat, Khaniya Road, Jaipur
At the present working as EDMC Cleaner,
Dak Vahan Seva, Jaipur.
GPO Carrage, Jaipur.

...Applicant

(By Advocate: Shri M.S.Gupta)

- VERSUS -

1. Union of India,
Through its Secretary,
Ministry of Communication,
Department of Posts,
Sanchar Bhawan, New Delhi.
2. The Chief Post Master-General
PGNTD Office,
Sardar Patel Marg, Jaipur.

.....Respondents

ORDER (ORAL)

The short controversy involved in this case is that the representation of the applicant has not been decided by the respondents, as per the directions issued by this Tribunal in OA 08/2010 vide its order dated 3.2.1010, which reads as under:-

"In any case, if the applicant has any grievance regarding notification dated 26.10.2009 (Annexure A/5), it will be open for him to file appropriate representation before the appropriate authority within 15 days from today. In case such representation is filed within the aforesaid period, in that eventuality the appropriate authority is directed to dispose of the representation of the applicant by passing a reasoned and speaking order in accordance with rules within a period of two months from the date of receipt of a copy of the representation."



2. Our attention drawn to the letter dated 22.9.2010 (Annexure A/1) whereby the applicant was informed that since the applicant did not prefer the representation within the stipulated period prescribed by this Hon'ble Tribunal. Therefore no action was required to be taken by the respondents. To this effect, learned counsel appearing for the applicant drew our attention to Annexure A/4, which is the receipt given by the Post office, it reveals that he had sent the representation on 17.2.2010, meaning thereby representation was within time.

3. Be that as it may, we deem it proper to direct the respondents to verify this fact and if the representation was sent by the applicant on 17.2.2010, the same may be considered and pass reasoned & speaking order in accordance with the observations made in the OA.08/2010.

3. The present OA stands disposed of without issuing notices in limine.

Anil Kumar
(Anil Kumar)
Member (Administrative)

K.S.Rathore
(Justice K.S.Rathore)
Member (Judicial)

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